

# **HIGH COURT OF JUDICATURE AT PATNA**

Memo No. 64411 /A.D. (Rules)

Dated 04<sup>th</sup> Aug., 2025

## **CIRCULAR ORDER NO. 04 /2025**

**Subject: Judgment dated 15.04.2025 passed in Criminal Appeal No. 1927 of 2025 (Pinki Versus State of Uttar Pradesh and Anr.) and other analogous cases.**

In compliance with the observation made by the Hon'ble Supreme Court of India in para 81(l) of its Judgment dated 15.04.2025 passed in Criminal Appeal No. 1927 of 2025 (Pinki Versus State of Uttar Pradesh and Anr.) with other analogous cases, the following directions are issued:-

- 1. All the concerned trial courts shall complete the pending trials relating to child trafficking within a period of six months from the date of the circular and if need be, by conducting the trials on day-to-day basis.**
- 2. The concerned Principal District and Sessions Judges shall unfailingly submit a monthly report with regard to disposal of such trials by the 5<sup>th</sup> day of each month.**

The aforementioned instructions shall be followed scrupulously by all concerned.

(IX-13-2025)

Adm. (Rules) Dept.

By order of the Court

  
Registrar General

Memo No. 64412 - 64454 /AD (Rules)

Dated, the 04<sup>th</sup> Aug., 2025

Copy forwarded to the :-

1. Secretary General, Supreme Court of India, New Delhi
2. Principal Secretary to Govt. Of Bihar, Home Department, Patna
3. Principal Secretary to Govt. Of Bihar, Department of Social Welfare, Patna
4. Director General of Police, Bihar, Patna
5. Director, Directorate of Prosecution, Bihar, Patna
6. Director, Bihar Judicial Academy, Patna
7. All Principal District & Sessions Judges of Bihar to circulate this circular amongst all concerned in their respective Judgeships.

For information and necessary action.

  
Registrar General

Memo No. 64455 /AD (Rules)

Dated, the 04<sup>th</sup> Aug., 2025

Copy forwarded to the Section Officer I/c, Supreme Court Department for information and needful.

  
Registrar General